

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 18th December, 1953.

The House met at Half Past One  
of the Clock

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

MESSAGE FROM THE COUNCIL OF  
STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy of the Prevention of Disqualification (Parliament and Part C States Legislatures) Bill, 1953, which has been passed as amended by the Council of States at its sitting held on the 16th December, 1953."

PREVENTION OF DISQUALIFICATION (PARLIAMENT AND PART C STATES LEGISLATURES) BILL.

Secretary: Sir, I beg to lay the Prevention of Disqualification (Parliament and Part C States Legislatures) Bill 1953, as passed by the Council of States, on the Table of the House.

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REPORT OF THE COMMISSIONER  
FOR SCHEDULED CASTES AND  
SCHEDULED TRIBES—contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Dr. Kailas Nath Katju on the 17th December, 1953, namely:—

"That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending the 31st December, 1952 be taken into consideration."

श्री कजरोलकर (बम्बई नगर-उत्तर-रक्षित-अनुसूचित जातियाँ): अध्यक्ष महोदय, कल मैंने बताया कि सौराष्ट्र के चीफ मिनिस्टर वेबर भाई ने इस बारे में जो कहा है वह मैं सभा भवन के सामने पढ़ना चाहता हूँ :

[SARDAR HUKAM SINGH in the Chair]

"(a) Recruitment hereafter in every cadre of the services and at every stage of promotions should be confined to Scheduled Castes candidates. The Scheduled Castes and Scheduled Tribes should be considered together for this purpose. Age limit should also be relaxed by 5 years in their case. No recruitment of non-Scheduled Castes and non-Scheduled Tribes should be permitted until the overall ratios in all services fixed for these Communities are attained. It is only when Scheduled Castes candidates are not available that recruitment of non-Scheduled Castes persons should be made.